

cises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G. S. R. No. 015, dated the 8th August, 1959, publishing an amendment in the Central Excise Rules, 1944. [Placed in Library. See No. LT-1547/59]

**CUSTOMS AND CENTRAL EXCISE DUTIES
EXPORT DRAWBACK (GENERAL) RULES,
1959**

SHRIMATI TARKESHWARI SINHA: I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 917, dated the 8th August, 1959 publishing the Customs and Central Excise Duties Export Drawback (General) Rules, 1959. [Placed in Library. See No. LT-1548159]

**ALLOTMENT OF TIME FOR CON-
SIDERATION OF MOTION RE RE-
PORT OF THE ROAD TRANSPORT
REORGANISATION COMMITTEE.**

MR. CHAIRMAN: Three hours are allotted for the discussion of the Government motion in respect of the Report of the Road Transport Reorganisation Committee, 1959.

**REFERENCE TO NOTICE RE MO-
TION FOR PAPERS ON THE FOOD
SITUATION**

SHRI BHUPESH GUPTA (WEST BENGAL) : Sir, what has happened to my notice of a Motion for Papers on the food situation. In Bengal 250 people have been arrested, including 20 M.L.As.

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MR. CHAIRMAN: We have given some time for that.

SHRI BHUPESH GUPTA: I do not know. They have fixed up tomorrow in that House. We have given notice of a Motion for Papers. The Minis-

ter could have come here and made a statement.

MR. CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: You ask us not to defy the law, but then what can we do?

**MOTION FOR ELECTION TO THE
CENTRAL ADVISORY COMMITTEE
OF THE NATIONAL CADET CORPS
AND PROGRAMME THEREOF**

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): Sir, on behalf of Shri V. K. Krishna Menon, I beg to move:

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

MR. CHAIRMAN: Motion moved:

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to say a few words. This Committee, in a way, is important and I find that somehow or other we are not kept informed of what is going on in the administration of the Cadet Corps. We hear lots of things about the administration and at least on one occasion I remember distinctly and I drew the attention of the hon. Defence Minister to certain practices that were going on in Calcutta. There, in a parade, where the